

FORM A		
PUBLIC ANNOUNCEMENT		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF MAX TRANSPORT LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S. MAX TRANSPORT LIMITED
2.	Date of incorporation of corporate debtor	20.04.2021
3.	Authority under which corporate debtor is incorporated	Registrar Of Companies, Chennai
4.	Corporate Identity No. of corporate debtor	U63030TN2021PLC142944
5.	Address of the registered office and principal office (if any) of corporate debtor	156, Doshi Tower, Poonamallee High Road Kilpauk, Chennai – 600 010, Tamil Nadu
6.	Insolvency commencement date in respect of corporate debtor	10.06.2025
7.	Estimated date of closure of insolvency resolution process	07.12.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Radhakrishnan Gopal, FCA, ACS, ACMA, IP, RV – SFA Ren No: IBBI/IPA-001/IP-P-02650/2022-2023/14070
9.	Address and e-mail of the interim resolution professional, as registered with the Board	CA Radhakrishnan Gopal, Chartered Accountant V 90/3 Shree Chella Apartments, ,5th Avenue, Anna Nagar, Chennai ,Tamil Nadu ,600040 Email: maxtransportcirp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CA Radhakrishnan Gopal, Chartered Accountant, V 90/3 Shree Chella Apartments, 5th Avenue, Anna Nagar, Chennai, Tamil Nadu, 600040 Email: maxtransportcirp@gmail.com Ph: 044/42693157
11.	Last date for submission of claims	24.06.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Radhakrishnan Gopal, Insolvency Professional, V 90/3 Shree Chella Apartments, ,5th Avenue, Anna Nagar, Chennai ,Tamil Nadu ,600040
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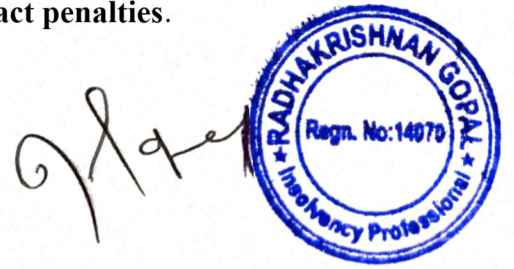
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MAX TRANSPORT LIMITED** on 05.06.2025.

The creditors of **MAX TRANSPORT LIMITED**, are hereby called upon to submit their claims with proof on or before 24.06.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Radhakrishnan Gopal
Interim Resolution Professional
IBBI/IPA-001/IP-P-02650/2022-2023/14070

Date : 11-06-2025

Place : Chennai



Apollo Cancer Centre launches robotic pancreatic surgery programme

Chennai, Jun 12: Apollo Cancer Centre, Chennai, has launched a specialized Robotic Pancreatic Surgery Program, setting a new standard in gastrointestinal oncology. Marking the launch was the successful completion of several fully robotic Whipple procedures (Pancreaticoduodenectomy)—among the most complex surgeries in GI cancer care. Led by Dr. Venkat P and Dr. Priya Kapoor, the surgeries were performed using advanced robotic platforms, with patients discharged in just four days and

no post-operative complications. The program offers a minimally invasive option for treating early and advanced pancreatic cancers, ensuring greater precision, faster recovery, and fewer risks. Dr. Venkat highlighted the technical expertise required for such procedures, calling this achievement a milestone in safer, less invasive cancer treatment. India has seen a rise in pancreatic cancer cases, making early detection and advanced treatment vital. Dr. Priya Kapoor emphasized that

robotic surgery provides a gentle, effective alternative for complex cases, expanding treatment possibilities even for high-risk patients. Apollo's new initiative strengthens its leadership in robotic GI oncology, adding to its extensive robotic surgery portfolio in urology, gynecology, and thoracic oncology. CEO Karan Puri reaffirmed Apollo's commitment to world-class, patient-centered care that offers better outcomes and renewed hope to cancer patients nationwide.

G Square launches Regal Park phase 2 in Vandalur at Rs. 4,950- 6,400 per sqft

Chennai, Jun 12: G Square, India's largest real estate developer, has announced the launch of Phase 2 of G Square Regal Park in Vandalur following the overwhelming success of Phase 1 which has witnessed booking of 193 units out of 200 premium residential plots. The phase 2 of 193 units which was launched is set to cater to the increasing demand for premium residential plots, villas, and apartments within a well-planned township. A key highlight of this phase is the establishment of Amrita School within the township, offering a unique blend of education and modern urban living. Bala Ramajeyam, Managing Director, G Square, said, "The launch of Phase 2 of G Square Regal Park, along with the establishment of Amrita School, marks a major

milestone for us. This project is designed to provide seamless connectivity, modern infrastructure, and a holistic lifestyle, making it one of the most sought-after residential destinations in Chennai. With its prime location, superior infrastructure, and integration of education and IT companies, G Square Regal Park Phase 2 presents an excellent investment and lifestyle opportunity in Vandalur." "G Square Regal Park Phase 2 offers premium residential plot + villa at the price of an apartment. Villas are available in 1,000 sq. ft onwards. The township features 50+ world-class amenities, 24x7 CCTV surveillance, well-laid internal roads with streetlights, and G Square Build Assist for villa construction, ensuring a secure and comfortable living experience," Mr Bala Ramjeyam added.

Strategically located near Outer Ring Road and Vandalur Junction, G Square Regal Park spans 23.53 acres and offers 393 residential units. The township boasts seamless connectivity to key areas such as Tambaram, Kilambakkam Bus Terminus, and Vandalur Railway Station, with easy access to Chennai International Airport via GST Road. It is also close to major IT hubs like Gateway IT Park and Zoho Corporation, as well as renowned educational institutions including SRM University, Madras Christian College, and VIT University. Upcoming infrastructure projects like the Chennai Peripheral Ring Road and the eight-lane GST expansion further enhance the area's accessibility.

CISF signs MoU with SBI for financial benefits of force personnel

Chennai, Jun 12: CISF signs MoU various enhanced benefits will be provided to CISF personnel at no cost. The MoU was formalized at a ceremony held at CISF Headquarters, New Delhi, where the Agreement was signed by Rekha Nambiar, Deputy Inspector General/Administration on behalf of CISF and Ranjana Sinha, General Manager (NRI & SP), SBI Corporate Centre, Mumbai, effective

for a period of three years from 23.05.2025 to 22.05.2028. The MoU includes a number of enhanced financial benefits for CISF personnel, which will prove to be a major milestone in CISF's ongoing commitment to the welfare and financial security of its members. Key features include an increase in personnel accident insurance cover for serving personnel from Rs.50 lakhs to Rs. 1 crore and for pen-

sioners from 30 lakhs to 50 lakhs. Air insurance has been enhanced up to Rs.1.5 crore (with condition). Additional benefits include terms insurance, disability covers, zero no balance account, free debit cards with no annual maintenance, unlimited free SBI ATMs transactions, and 10 free transactions at other bank ATMs per month under Central Armed Police Salary Package (CAPSP).

Renalyx unveils AI-powered indigenous smart haemodialysis machine

Chennai, Jun 12: Renalyx Health Systems Pvt. Ltd., a front-runner in renal care technology innovation, has announced the launch of RENALYX - RxT 21, the world's first fully indigenous AI and cloud-enabled smart haemodialysis machine. Designed and manufactured entirely in India, this advanced system offers real-time remote monitoring and seamless clinical connectivity. Priced at an accessible INR 6.70 lakh—significantly lower than imported alternatives—RENALYX - RxT 21 is set to make life-saving dialysis treatments affordable and widely available, particularly in India's semi-urban and rural areas where such facilities remain limited. The RENALYX - RxT 21 integrates the latest technology, including a cloud-driven tele-nephrology platform, to deliver safe, high-quality care for patients suffering from End-Stage Renal

Disease (ESRD), cardiovascular, pulmonary, and acute kidney conditions. With this breakthrough, Renalyx becomes the sixth company worldwide and the first in India to develop a sophisticated dialysis machine certified with the prestigious EU CE mark, positioning India firmly on the global map for advanced medical device manufacturing. Renalyx has committed an investment of INR 300 crores over the next four years to scale up its manufacturing to 5,000 units by FY25-26, with an additional capacity of 1,500 units planned by FY27-28. The company also intends to manufacture key consumables locally, further reducing costs and dependency on imports. Renalyx operates state-of-the-art production facilities in Bengaluru, Mysuru (Karnataka), and Mumbai (Maharashtra) to support

its ambitious growth plans. Speaking on the launch, Dr. Shyam Vasudeva Rao, Founder & Director of Renalyx Health Systems, said: "The RxT 21 represents a significant leap in making dialysis both affordable and accessible, enhancing India's kidney care infrastructure. By bringing dialysis closer to patients—especially those burdened by Chronic Kidney Disease (CKD) and ESRD—we aim to reduce treatment costs by 60% compared to imported machines. Our future roadmap includes expanding manufacturing capacity, introducing advanced models, and exporting globally in line with the 'Make in India, Make for the World' vision. We are confident that within the next five years, Renalyx will emerge as one of the world's leading producers and exporters of dialysis machines."

NPCI, IDRBT partner to enhance digital payment security

New Delhi, Jun 12: The National Payments Corporation of India (NPCI) and the Institute for Development and Research in Banking Technology (IDRBT) have signed an MoU to boost cyber security and resilience in India's growing digital payments space, including UPI. The collaboration will focus on training, awareness, certifications, and real-time threat intelligence sharing to strengthen defences against cyber threats. A new NPCI-certified payment security programme will also be introduced to meet evolving industry standards. With digital transactions on the rise, the initiative aims to equip banking and payment professionals with updated skills and tools to handle emerging cyber risks effectively.

Mridu Gupta of CAPED India stressed the importance of grassroots engagement, behavior change communication, and mobile screening to improve early detection in rural regions. She called for a state-level cancer care fund to support these efforts and reduce the disease burden across Tamil Nadu.

men, largely driven by preventable risk factors like tobacco use and poor diet. Chennai, Coimbatore, and Madurai report the highest incidence, stressing the need to decentralize cancer care beyond urban centers. Early screening, AI-driven diagnostics, and mobile units are essential to

Tata Asset Management's all-in-one investment app

Chennai, Jun 12: Tata Asset Management announced the launch of first of its kind mobile app, aimed at giving users a holistic picture of their financial world. Designed as a unified digital platform, the app brings together simplicity, intelligence, and personalisation, all under the brand platform: "One App. One View. Infinite Opportunities." The launch of the mobile app marks a big step in making investing simpler, smarter, and more accessible. With the brand promise of "One App. One View. Infinite Opportunities," the app brings together everything investors need - from learning and investing to tracking their financial goals - all in one place. The app offers features like a Financial Roadmap for setting and tracking goals, Portfolio 360 to view mutual funds, equity and bank accounts in one place, a FIRE Calculator for early retirement planning, a Smart Cart to save investment choices, and a simple, secure onboarding process. It also includes learning modules and chatbot support to guide investors at every step. "One App. One View. Infinite Opportunities isn't just a tagline; it's the core of what we're delivering," says Hemant Kumar, Chief Distribution and Digital Officer, Tata Asset Management.

detect cancers like lung cancer in underserved areas. Experts, including Dr. B Suresh Kumar of Kauvery Hospital, emphasized the dual need for prevention and expanded access to advanced therapies. Public-private partnerships and inclusion of cutting-edge treatments in government schemes like Ayushman Bharat are crucial to ensure equitable

and employee engagement through a single AI-first platform. This intelligent and scalable contact center solution with Bring Your Own Carrier (BYOC) capabilities offers a personalized total experience (TX) by integrating customer experience (CX) and employee experience (EX). "Zoom Contact Center will empower and enable local businesses and MNCs across industries in India to elevate customer engagement through a flexible, AI-first omnichannel solution that enables

Rising cancer cases in TN demand urgent action and dedicated fund

Chennai, Jun 12: New data from the Tamil Nadu Cancer Registry Programme (TNCRP) highlights a sharp rise in cancer cases, with over 88,000 new diagnoses projected by 2022. Breast, cervical, and oral cancers are the most common, making up a significant share of cases in both women and

men, largely driven by preventable risk factors like tobacco use and poor diet. Chennai, Coimbatore, and Madurai report the highest incidence, stressing the need to decentralize cancer care beyond urban centers. Early screening, AI-driven diagnostics, and mobile units are essential to

detect cancers like lung cancer in underserved areas. Experts, including Dr. B Suresh Kumar of Kauvery Hospital, emphasized the dual need for prevention and expanded access to advanced therapies. Public-private partnerships and inclusion of cutting-edge treatments in government schemes like Ayushman Bharat are crucial to ensure equitable

Zoom Contact Centre unveiled

Chennai, Jun 12: Zoom Communications, Inc. announced the launch of Zoom Contact Center in India, delivering a modern, AI-first, omnichannel contact-center-as-a-service solution (CCaaS) optimized for video. Zoom Contact Center supports a wide range of channels, including voice, video, virtual agents, social media, email, and messaging apps. The launch enables businesses in India and global multinational corporations (MNC) with a domestic presence to unify customer

and employee engagement through a single AI-first platform. This intelligent and scalable contact center solution with Bring Your Own Carrier (BYOC) capabilities offers a personalized total experience (TX) by integrating customer experience (CX) and employee experience (EX). "Zoom Contact Center will empower and enable local businesses and MNCs across industries in India to elevate customer engagement through a flexible, AI-first omnichannel solution that enables

customers to meet local regulatory and compliance requirements and addresses the evolving needs of today's customers," said Velchamy Sankarlingam, president of Product and Engineering at Zoom. "India is a critical market for us, and our latest offering brings the power of unified collaboration and contact center capabilities onto one platform. This reflects our commitment to delivering secure, scalable, and innovative solutions for modern enterprises in every market, including India."

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PUBLIC NOTICE

This is to inform the General public that Mr. J. Khajia Mohideen, the owner of the property being Land and Building, land measuring 3600 sq.ft., (as per Patta 4262 sq.ft.), comprised in Old Survey No.9/50/1B/1A1, New Survey No.64/9, Kovalam Village, bearing Door No.1/225, Mathina Pallivasal North Street (as per Tax Records Puttu Masjid Road), Kovalam, Thirupurur Taluk, Kancheepuram District, represented that the original of certain parent documents being Sale Deed dated 05.10.1946 (Doc. No.1277/1946) (SRO Thirupurur), pertaining to the property have been misplaced and inspite of best efforts, the same are non-traceable. Any person(s) having any claim in respect of the aforesaid property or having any claims in respect of the above said documents or any other document/s pertaining to the said property is/are hereby required to make the same known in writing to the undersigned within 15 days from the date hereof with proof, failing which it shall be construed that there is no claim by any person to, against and/or in respect of the above said property/ document and shall also be deemed that the said property is free from all encumbrances and any person dealing with the said property based on the said documents will be doing so at their own risk. S. Shailasri, Advocate, No. 10, 3rd Main Road, Vijaya Nagar, Velachery, Chennai-600 042.

PUBLIC NOTICE

On behalf of our client A. Catherine Sunitha, W/o. Arun Oxford, aged about 50 years, residing at No.203/24, Asiad Colony, Anna Nagar West Extension, Chennai - 600 101, we issue following Public Notice to Common Public. Our client states that she brought sale deeds which one of the sale deed is our client purchased from Mrs. Sridevi bearing Door No.208 in Padi Village, Ambattur Taluk, measuring to an extent of 308 sq. ft. by a sale deed dated 12.08.2002 in Document No.4317 of 2004 registered in SRO, Villivakkam, parent sale deeds our client's vendor Mrs. Sridevi purchased from T.C. Janarthanam in Document No.2135/2002 dated 12.08.2002 registered in SRO, Villivakkam and Mr. T.C. Janarthanam, purchased the same from Tamil Nadu Housing Board through a sale deed bearing No.836/1994 dated 20.04.1994, registered in SRO, Villivakkam, kept all the three documents, each in separate covers on the way to meet her counsel through back side of the Tower Park via., 15th Main Road and 5th Avenue, she felt that cover was empty and she came to understand that the documents bearing Nos. 836/1994 and 2135/2002 were missed. She was unable to trace out the documents. Hence, on behalf of our client we issuing Public Notice that whoever having the document bearing Nos. 836/1994 and 2135/2002, are asked to hand over the same to her counsels below mentioned within 10 days from the date of this Publication or if anybody having objection over the same they can produce their objection or otherwise our client will not be responsible for any encumbrances or consequences therefrom. M/s. C. Sivanesan M. Baskaran Advocates, No.1966, 4th Street, Vasantham Colony, Anna Nagar West, Chennai - 600 040. 9600110012

Original Land / Property Document Lost

I. R. Balan, Aadhaar No.: 2970 3155 7081 Son of Ramalingam Age about 75 years, residing at No. 8, Palavedu Road, I.A.F. Mittanmali Village and Post, Ambattur Taluk, Thiruvallur District-600 055, do hereby inform to the General Public that, I have LOST the original documents pertaining to properties registered in Document No. 921/1984, dated 22.02.1984 registered at Sub-Registrar Office at Avadi. If anyone finds the said documents please contact me over phone No. +91 90031 38442 or above said address : R. Balasubramanija Kumar, B.Lit., B.L., Advocate & Commissioner of Oaths No.119, Court Complex, Nehru Bazaar, Uthukottai-602 026, Thiruvallur District. Cell: 9600503500.

PUBLIC NOTICE

This is to inform the general public Mrs. Shafunnisa, Wife of Mr. Sadiq Pasha, aged about 77 years, Aadhaar No.8869 6511 1338, residing at No.17/7, Dr. Sadasivam Road, T Nagar, Chennai 600 017, is the legal and registered owner in respect of property situated at Residential Flat No.3 in First Floor, 'Shams Apartments', Old No.4, New No.5, Rathna Nagar, 1st Street, Teynampet, Chennai 600 018, having built up area measuring an extent of 1014 sq.ft. together with 1014/11305 (607.95) Sq.ft. morefully described in document she having become entitled to the said property from Mrs. Roshan Beevi, wife of Hajee Mutha Harudeen Sahib, vide Settlement Deed dated 22/06/1992, Registered as Document No.307/1993, in the Office of the Sub-Registrar, Mylapore thereafter she is in possession and enjoyment of the same since then. It is informed that on 16.5.2025 her son Mr.S.J.Mushtaq Pasha went taking photo copy of above said document along with its parent documents shops near Nandanam, Chammiers Road, in the meele, he have lost the Settlement Deed dated 22/06/1992, Registered as Document No.307/1993, in the Office of the Sub-Registrar, Mylapore, and also the parent Sale Deed dated 3.2.1984, Doc. No.277/1984, SRO., Joint I, Chennai Central. The same could not be traced by him inspite of diligent search. Mrs. Shafunnisa / Mr.S.J.Mushtaq Pasha states that they has not created any encumbrance, charge or mortgage on the said property. Anyone having any interest or claim on the same, or in possession of the said documents, is hereby called upon to file their objections with documentary proof to the undersigned within ten days from this date, failing which it will be presumed that the above said original documents are lost. Finder is requested to hand over the same to my below mentioned address. Mr.S.J.Mushtaq Pasha, No.17/7, Dr. Sadasivam Road T.Nagar, Chennai 600017 MOB: 9444167022

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF MAX TRANSPORT LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	M/S. MAX TRANSPORT LIMITED
2. Date of incorporation of corporate debtor	20.04.2021
3. Authority under which corporate debtor is incorporated	Registrar Of Companies, Chennai
4. Corporate Identity No. of corporate debtor	U63030TN2021PLC142944
5. Address of the registered office and principal office (if any) of corporate debtor	156, Doshi Tower,Poonamallee High Road Kilpauk, Chennai - 600 010, Tamil Nadu
6. Insolvency commencement date in respect of corporate debtor	Order dated 05.06.2025 (Copy received by undersigned on 10.06.2025)
7. Estimated date of closure of insolvency resolution process	07.12.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Radhakrishnan Gopal, FCA, ACS, ACMA, IP, RV - SFA Ren No : IBBI/IPA-001/IP-P-02650/2022-2023/14070
9. Address and e-mail of the interim resolution professional, as registered with the Board	CA Radhakrishnan Gopal, Chartered Accountant V 90/3 Shree Chella Apartments, 5th Avenue, Anna Nagar, Chennai, Tamil Nadu, 600040 Email: maxtransportcorp@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	CA Radhakrishnan Gopal, Chartered Accountant, V 90/3 Shree Chella Apartments, 5th Avenue, Anna Nagar, Chennai, Tamil- Nadu, 600040 Email: maxtransportcorp@gmail.com Ph: 044/42693157
11. Last date for submission of claims	24.06.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Radhakrishnan Gopal, Insolvency Professional, V 90/3 Shree Chella Apartments, 5th Avenue, Anna Nagar, Chennai, Tamil Nadu, 600040

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MAX TRANSPORT LIMITED** on 05.06.2025. The creditors of **MAX TRANSPORT LIMITED**, are hereby called upon to submit their claims with proof on or before 24.06.2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Radhakrishnan Gopal Interim Resolution Professional Date : 11-06-2025 Place : Chennai IBBI/IPA-001/IP-P-02650/2022-2023/14070

